

भारतीय जनता पार्टी - मुंबई

प्रोफेशनल सेल

अध्यक्ष : CA शैलेश रा. घेडीया



To,

Date: 24/04/2021

Smt Nirmala Sitharaman Ma'am
Hon'ble Union Minister for Finance
New Delhi

Shri Anuragsingh Thakur ji
Hon'ble Union Minister of State for Finance
New Delhi

Sub: Request to extend Return filing/compliances dates falling under various laws in April-2021, and/or for waiver of penalty/interest for late filing /compliances

Respected Ma'am,

We appreciate you for partially considering request of ours as well as of other Individuals of the nation who had requested for extending various deadlines and your prompt action regarding the same will definitely help the people at large in this period of Covid-19.

But I would like to draw your attention towards our letter and mail dated April 14, 2021 (Letter attached for your quick reference named as **Attachment 1**).

The extension provided by you has its majority aspects benefitting the Department for their deadlines and not to the common individuals at large.

We request you to go through our letter once again and extend the necessary deadlines especially for GST, Income Tax, Companies Act, etc. on an urgent basis to enable the free flow of work and to lessen the hardships of Individuals and other Professional members.

We are also attaching a list of items that the tax payers, business community and NGOs expect from the Central Government amidst this Covid 2.0 period, requesting you to kindly go through the same and consider those requests for benefitting the Tax Payers and other Individuals at large. (**Attachment 2**)

Regards,

CA Shailesh R Ghedia
President:Mumbai BJP Professional Cell
Mobile: 9869437888

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Cc to:

Shri Devendra Fadnavis ji ,
Leader of Opposition,
Maha Legislative Assembly.

Shri Arunsingh ji ,
National Gen Secretary,
BJP, New Delhi

Shri Mangal Prabhat Lodha ji,
MLA President:Mumbai BJP

Shri Gopal Shetty ji,
Member of Parliament

Shri Manoj Kotak ji,
Member of Parliament

Smt. Poonam Mahajan ji,
Member of Parliament

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अध्यक्ष : CA शैलेश रा. घेडीया



To,
Smt Nirmala Sitharaman Ma'am
Hon'ble Union Minister for Finance
New Delhi

Date: 14th April 2021

Shri Anuragsingh Thakur ji
Hon'ble Union Minister of State for Finance
New Delhi

Sub: Request to Extend Return Filing/compliances dates, as falling under various Laws in April-2021, and/or for waiver of penalty/interest for late filing /compliances

Respected Sir,

Due to major lockdown, as declared since 04.4.2021, and complete lockdown on 10 & 11 April, 2021, and from 14 April, 2021, business activities in Maharashtra have become standstill and have suffered a major setback. Your goodness will appreciate that all the businesses are not falling under the category of 'essential services' and closure of non-essential businesses is not only creating pressure on financial side but also the compliances, filing etc.

For instance, your attention is drawn that filing of GSTR1 was obstructed and similarly there are back to back compliances and filings due in April 2021 and it is utmost difficult to comply with so many laws of State and Central in such uncertain time of lockdown and restrictions of operations.

Further, since, strict lockdown is declared, we request you to extend due dates of return filing/ compliances as falling in April, 2021. Government should also waive penalty/interest due to consequential delay in filing compliances under GST Act, Income Tax Act, Professional Tax, EPF, ESIC, Companies Acts and other laws.

We believe that you will understand the pain of various small and medium enterprises, professionals and shop keepers. We look forward to hear from you positively.

Best Regards

CA Shailesh R Ghedia
President: Mumbai BJP Professional Cell
Mobile: 9869437888

Cc to: Shri Devendra Fadnavis ji
Leader of Opposition,
Maha Legislative Assembly.

Shri Arunsingh ji
National Gen Secretary, BJP, New Delhi

Shri Mangal Prabhat Lodha ji, MLA
President: Mumbai BJP.

What tax payers, business community and NGOs expect from the Central Government amidst Covid 2.0?

Post dated 24.04.2021

No.	Item	Date extension	Matters for consideration
1	Belated and Revised IT returns of Asst Year 2020 – 21	From 31.03.2021 to 30.06.2021	Pandemic situation prevailing in March 2021 and IT portal malfunctioning on 31.03.2021
2	GSTR 9 / 9C of year ended 31.03.2020	From 31.03.2021 to 30.06.2021	Pandemic situation prevailing in March 2021
3	GST returns of March, April and May 2021	Please postpone to a date after 30.06.2021	Pandemic situation prevailing
4	TDS for the QE 31.03.2021	Postpone payment of TDS and Filing of returns by one month each	Pandemic situation prevailing
5	Filing SFT returns under Income Tax	From 31 st may to 31 st July 2021	Pandemic situation prevailing
6	IT returns of Asst Year 2021 – 22	July 31 – September 30, 2021 October 31 – January 31, 2022 Belated / revised filing up to June 30, 2022	Pandemic situation prevailing
7	FCRA registrations falling due for renewal this year	Please grant automatic renewal for one year	Pandemic situation prevailing and delay in getting account opened in New Delhi Main Branch of State Bank of India
8	Re registration of NGOs under IT law (12AB, 80G, 10 (23C)	Please grant automatic renewal for one year	Pandemic situation prevailing
9	Company AGM due dates	Please extend from 30.09.2021 to 31.12.2021	Pandemic situation prevailing
10	Company / LLP fresh start scheme	Re introduce up to 31.01.2022	Pandemic situation prevailing

In addition to the above

- Please reduce TDS rates as done last year
- Please introduce some GST amnesty scheme to settle pending cases
- Please waive off late fee u/s 234E and 234F (for AY: 2020-21 and 2021-22)
- Please waive of interest u/s 234C (For AY 2021-22 and AY 2022-23)